

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. Dr. Pramod Deo, Chairperson
2. Shri R.Krishnamoorthy, Member
3. Shri S.Jayaraman, Member

**I.A. No. 5/2009 in  
Petition No. 74/2007**

**In the matter of**

Downgrading of inter-State trading licence from Category `C` to Category `A`.

**And in the matter of**

Patni Projects Private Limited, Gurgaon

.... **Applicant**

**ORDER**

By order dated 23.8.2007, the applicant was granted licence for inter-State trading in electricity as Category `C` trader, which was upgraded to Category `F` vide order dated 28.12.2007. Subsequently, on the request of the applicant, vide order dated 30.4.2008, category of licence was downgraded from Category `F` to `C`. This interlocutory application has been made for further downgrading of the licence to Category `A`. The main reasons for seeking downgradation of the licence are stated to be the highly competitive nature of power trading market with a number of traders vying for a small quantum of surplus power available, uncertainty prevailing in the market after the judgment of the Appellate Tribunal for Electricity restricting the profit margin of the surplus power to a maximum of 4% above the base price set by the Regulatory Commissions, and the high price of traded power with the latest rates having crossed Rs. 8 per unit.

2. We have considered the request of the applicant and approve downgradation of its licence from Category `C` to Category `A` for inter-State trading in electricity from the

date of issue of this order. We direct that necessary endorsement regarding downgradation of licence to Category `A` be made.

3. I.A. stands disposed of accordingly.

**Sd/-**  
**(S.JAYARAMAN)**  
**MEMBER**

**sd/-**  
**(R.KRISHNAMOORTHY)**  
**MEMBER**

**sd/-**  
**(DR. PRAMOD DEO)**  
**CHAIRPERSON**

**New Delhi dated the 11<sup>th</sup> February 2009**